HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRD DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 33209 OF 2025

Between:

Hajra Hassan, D/o. Mohmmed Riaz Ul Hassan, Aged about 19 years, Occ. Student, R/o. H.No. 8-1-43/1/A/14, Satya Colony, Shaikpet, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Competent Authority Quota in next phase of counseling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Competent Authority Quota for the academic year 2025-26 in next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Competent Authority Quota for admission into MBBS/BDS course in the next phase of counseling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner : SRI L.RAM SINGH

Counsel for the Respondent No.1 : SRI T.RAMESH,
. AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2 : SRI T.SHARATH,
. SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.33209 of 2025

ORDER:

Learned counsel Sri L.Ram Singh appears for the petitioner.

Sri T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. The writ petition has been filed seeking a direction to the respondents to consider the petitioner's request and permit her to register and exercise web options for counselling for admission into MBBS/BDS course under

Competent Authority Quota category for the academic year 2025-2026.

4. The case of the petitioner is that due to inadvertence, she could not exercise web options for admission into MBBS/BDS course under Competent Authority Quota category for the academic year 2025-2026. The petitioner, therefore, has requested respondent No.2 to permit her to participate in the next round of counselling, but the same was not considered. Hence, this writ petition.

5. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates categorically specify that the candidates in the final merit list, who do not exercise web options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phases of counselling to prevent seat blocking. The petitioner is one such candidate, who has not exercised her web options in the first phase of counselling nor has opted for admission into MBBS/BDS course under Competent Authority quota. He submits that

the corrigenda dated 04.10.2025 and 06.10.2025 permit fresh registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

6. Having considered the submissions of learned counsel for the petitioner as also the learned Standing Counsel for the University and having regard to the above facts and circumstances, the petitioner is allowed to make a representation before the University in respect of her claim for exercise of web options for admission into MBBS/BDS course for the academic year 2025-26 under competent authority quota. On receipt of such representation, the University would consider the same in accordance with law within a period of two days.

7. If the University allows the petitioner to exercise her web options, her case shall be considered in the unfilled seats in the mop-up round.

8. Let it be made clear that we have not expressed any opinion on the merits of the case.

9. Accordingly, the instant Writ Petition is disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

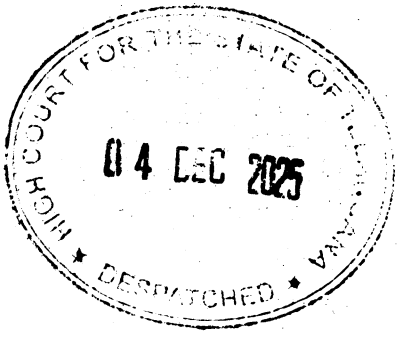
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat, Telangana State Buildings, State of Telangana Hyderabad-500 055.
2. The Registrar Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI T.SHARATH, SC for Kaloji Narayana Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

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HIGH COURT

DATED:03/11/2025



ORDER

WP.No.33209 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9) PA
14/11/25